1950

The SHRI CHANDRA SHEKHAR: Prime Minister . . .

Mr. CHAIRMAN: I think the hon. Members . . .

SHRI BHUPESH GUPTA: You took cover under the Prime Minister. He does not come into it.

Mr. CHAIRMAN: The rule is that two Members should not speak at the same time. I need not remind Mem-And if someone is bers of that. speaking and some others want speak after that, I will give everybody a chance.

I will give the ruling later on and I will not allow any further discussion on this.

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1961-62) TELEPRINTERS LIMITED, HINDUSTAN MADRAS AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy of the First Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras, for the year ended the 31st March, 1962, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor-General of Ind'a thereon. [Placed in Library. See No. LT-**547**/62.]

THE PUBLIC DEBT (ANNUITY CERTIFI-CATES) THIRD AMENDMENT RULES, 1962

MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 1257, dated the 29th September, 1962, publishing the Public Debt Certificates) Third Amendment Rules, 1962. [Placed in Library. See No. LT-574/62.]

THE INDIAN MEDICAL COUNCIL (POST-GRADUATE MEDICAL EDUCATION MITTEE) RULES, 1961

IN THE THE DEPUTY MINISTER MINISTRY OF HEALTH (DR. D. S. Raju): Sir, I beg to lay Table a copy of the Ministry of Health Notification No. F.30-1/60-MI, dated the 14th July, 1961, publishing the Indian Medical Council (Postgraduate Medical Education Committee) Rules, 1961, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library. See No. LT-156/62.]

Annual Accounts (1960-61) of DELHI DEVELOPMENT AUTHORITY RELATED PAPERS

DR. D. S. RAJU: Sir, I also beg to lay on the Table a copy of the Annual Accounts of the Delhi Development Authority for the year 1960-61, as certified by the Accountant-General, Central Revenues, together with the Audit Report thereon, under subsection (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-522/62.]

ANNUAL REPORTS OF THE MOGUL LINE LIMITED, BOMBAY, THE SHIPPING COR-PORATION OF INDIA LIMITED, BOMBAY AND THE HINDUSTAN SHIPYARD LIMITED, VISAKHAPATNAM AND RELATED PAPERS

THE MINISTER OF SHIPPING THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (Shri BAHADUR): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619-A of the Companies 1956:---

> (i) Annual Report and Accounts of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1961, to-